

श्री मोरारजी वेसाई : मैंने कहा है कि तपसील मेरे पास यहाँ नहीं है। अगर मांगी जाएगी तो जरूर दे दूंगा।

श्री एस० एम० जोशी : अपवादों के लिए तपसील की क्या जरूरत है।

श्री मोरारजी वेसाई : मैंने इकट्ठी करके रखी नहीं है।

श्री अटल बिहारी बाजपेयी : मैं जानना चाहता हूँ कि क्या सरकार देश में साबुन बनाने के लिए, तेल बनाने के लिए और विस्कुट बनाने के लिए फारेन कोलैबोरेशन करने की इजाजत दे रही है और क्या इस में भी कोलैबोरेशन करना अनिवार्य है ?

श्री मोरारजी वेसाई : अभी दे रही है, उसका तो मुझे पता नहीं है। तलाश करके देखूंगा। एक दम मैं बता नहीं सकता हूँ।

श्री अटल बिहारी बाजपेयी : दे रही है या नहीं दे रही है ?

श्री मोरारजी वेसाई : अभी तो नहीं है, जहाँ तक मैं समझता हूँ। लेकिन बिना देखे मैं कैसे कुछ कह सकता हूँ।

SHORT NOTICE QUESTION
Retrenchment of Staff of Indian
School of International Studies

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S.N.Q.1. SHRI KANWAR LAL GUPTA;
SHRI A. SREEDHARAN ;
SHRI BIBHUTI MISHRA ;
SHRI S. M. KRISHNA ;
SHRI MADHU LIMAYE :

will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state :

(a) whether It is a fact that 54 employeas are being retrenched from the Indian School of International Studies with effect from the 28th February, 1969 ;

(b) whether these persons would be retrenched in pursuance of the recommendations made by the Chandra Reddy Committee ;

(c) whether Government have considered those recommendations impartially ;

(d) whether such research workers on whom much time and money were spent for teaching Chinese, Russian, Japanese languages etc. would be thrown out of employment as a result of this retrenchment ; and

(e) if so, the steps being taken by Government to prevent this retrenchment ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR V.K.R. V. RAO) : (a), to (c). No, Sir. About 19 persons and not 54 as mentioned in the question will be affected if the recommendation of the Chandra Reddy Committee are accepted.

(d) No Research Fellow, as such is affected.

(e) The School has already been informed that the staff in position may continue to work in the School until final decisions are taken on the report after receipt and consideration of the memorandum which the Governing Body of the School is preparing for submission to Government.

श्री कंवर लाल गुप्त : रेड्डी कमेटी इसलिए बनाई गई थी कि स्कूल का एक्सपेंशन करना है और कितनी मात्रा में एक्सपेंशन हो, यह इस कमेटी की टर्मज्जं आफ रेफरेंस में था। लेकिन इस कमेटी ने अपने स्कोप से बाहर जा कर यह रिपोर्टेशन की है कि कुछ स्टाफ रिट्रेंच किया जाए ताकि कुछ पैसा बचे। मंत्री महोदय ने कहा है कि कोई रिमचं स्कालर या कोई रीडर या लैक्चरर नहीं हटाया जाएगा। मेरे पास जो सूचना है उसके हिसाब से जो रिट्रेंच होने वाले हैं इस रिपोर्ट के मुताबिक उन में तीन रीडर हैं, तीन लैक्चरर हैं, दो रिस्चं फेलोज हैं और ग्यारह रिस्चं असिस्टेंट हैं और एक एडीटर आफ पब्लिकेशंज है। इस तरह से बीस लोग हैं। दूसरा स्टाफ भी है जोकि रिपोर्ट में है। यह रिपोर्ट कंटेडिकेशंज से भरी हुई है और आबिट्ररी भी है। क्या यह सच है कि सरकार ने

फंसला लेने से पहले स्कूल आथोरिटीज़ को कंसल्ट नहीं किया और फंसला लेने के बाद ही रिपोर्ट उसके पास भेजी ? अगर यह सही है तो क्या सरकार यह एश्योरेंस देगी कि जब तक उन से बातचीत न हो जाए तब तक कोई निर्णय नहीं लिया जाएगा ? बजट में प्राविजन केवल 28 फरवरी तक का है और ग्रांट भी 28 फरवरी तक थी। मैं जानना चाहता हूँ कि क्या सरकार यह आश्वासन देगी कि बिना उन से बातचीत किए हुए किसी भी व्यक्ति को वहाँ से हटाया नहीं जाएगा ?

DR. V. K. R. V. RAO : I am glad that the Hon. Member who had mentioned 54 as the number of persons who are likely to be retrenched has now brought down the number to 20.

SHRI KANWAR LAL GUPTA : I mentioned only research assistants and readers. There are also others.

DR. V. K. R. V. RAO : My answer refers to the total number. The Hon. Member has said that 54 was the number of persons expected to be retrenched. I have said that the number of persons expected to be retrenched is 19 in case we accept the recommendations.

SHRI KANWAR LAL GUPTA : Will he give the details of the 19 ?

DR. V. K. R. V. RAO : It may be 19 or 20 ; that does not matter.

SHRI KANWAR LAL GUPTA : Would he give the break-up of the 19 ?

DR. V. K. R. V. RAO : Let me first answer the question which has been asked. The Hon. Member is entitled to ask me again if he wants anything else.

Certain remarks were made by him that the Chandra Reddy Committee's report was arbitrary and so on. I must say that I cannot agree with the sweeping remarks which the Hon. Member has made. I read the report last night. As regards some of the suggestions made regarding retrenchment of personnel or association of universities or the UGC with the inquiry and so on there could

be differences of opinion. But I would like to inform the House that the Chandra Reddy Committee has given a very good certificate to the Indian School of International Studies and in fact has strongly objected to its being taken over or affiliated to the University of Delhi. They say that it is a good thing that it should continue as the Indian School of International Studies and retain its independent status and so on. So, I would beg of the hon. Member to read the report in full before coming to the House and telling the House that the whole report is arbitrary and so on. It had a very distinguished vice-chancellor as its chairman and two other distinguished professors of Indian universities as its members.

Regarding the third question, it is whether Government could take a decision on this without the matter having been referred to the School authorities for their comments. Unfortunately, that it is a fact which Hon. Members know and which I regret. I believe some of the hon. Members at least are aware that long before the memorandum of the 125 MPs, which incidentally has been released to the press, and of which I have not yet received a copy, long before this memorandum came in the papers, I held a meeting with Pandit Kunzru, Shri Asoka Mehta, Shri A D Mani and Dr. Rajan of the School of International Studies and assured them there and then that I was passing immediate orders that no action should be taken on the retrenchment proposals of the Chandra Reddy Committee's report till I had the opportunity to get the memorandum from the governing body and discuss it with them and so on.

So, it seems to me that this question might have been all right a week ago, but now all the problems that have been raised are under solution, and what I would beg of the House is let the matter be there. The School of International Studies has to submit its memorandum ; I have not yet received it ; after it is received, I shall have discussions with them. Then the Minister has got to make up his mind, and whatever decision I shall take I am prepared to come

and justify it here or take the censure of the House thereon. But the kind of anxiety that lay behind the asking of this question has I believe been met now, and, therefore, I feel that it might perhaps not be necessary to go into a detailed discussion of the various problems relating to one of the first-class research institutions in this country.

श्री कंवर लाल गुप्त : मैं जानना चाहता हूँ कि जो 19 व्यक्ति रिट्रेंच होंगे उनका ब्रोक अप क्या है ? अगर उस कमेटी की प्रोपोजल को मान लिया जाए तो कौन कौन लोग रिट्रेंच होंगे ;

इस स्कूल की तरह की दिल्ली में और भी कई संस्थाएँ हैं जैसे मैडीकल इंस्टीट्यूट है या जामिया मिलिया है। इन सब संस्थाओं का काम ठीक तरह से चल सके, मुचारू रूप से चल सके, फाइनेंसिस की दिककत भी उन को न हो, इसको ध्यान में रखते हुए क्या सरकार इनको जो नई नेहरू यूनिवर्सिटी बह बनाने जा रही है, उसके साथ लगा देगी ? क्या इस पर सरकार विचार करेगी ?

DR. V. K. R. V. RAO : Regarding the first question, in case the recommendations of the committee are accepted my information is that the number of persons to be retrenched will be as under :

Lecturers	2
Language instructors	2
Documentation Officer	1
Research Assistants	9
Editor of Publications	1

On the administrative side, the recommendations are not so specific. The Committee have recommended that the following four people may be retrenched ; it is not of the same order as the previous recommendations. The people recommended for retrenchment on the administrative side are :

Assistant Registrar (Administration)	1
Secretary to the Director	1
Stenographers and senior assistants	2.

This comes to a total of 19.

Regarding the possibility of all these institutions being later on taken over and being affiliated to the Jawaharlal Nehru University, I believe one of the clauses in the Act provides precisely for the kind of position that the Hon. Member has visualised, and as soon as the university comes into existence, we shall take up this question.

SHRI A SREDHARAN : This issue has been hanging fire for quite some time, and the Hon. Minister should have come forward with final proposals and final decisions. I now that this is not Dr V. K. R. V. Rao's baby but somebody else's baby which has been thrust on him unwillingly. As my Hon. friend Shri Kanwar Lal Gupta has stated, the report is arbitrary. I would even go to the extent of saying that the report is not only arbitrary but is ill-motivated and certain portions of the report are drafted so as to help certain people.

I would quote one line to establish this. One Dr. Vidya Prakash Dutt, Professor of East Asian Studies at Delhi University, sent a letter to the Ministry and a particular sentence from that letter is quoted in the report also. The sentence is :

"A department of Chinese studies was established in the University of Delhi and the department is now being expanded to include Japanese studies too".

The same sentence finds a place in the report also. The purpose is that Dr. Vidya Prakash Dutt wants his wife, Gargi Dutt, who is a Reader in the East Asian Department of the ISIS, to come under his wing. He wants to take her under his wing by merging the Department of East Asian studies with Delhi University. So there is a romantic interlude behind this.

We know that very eminent persons preside over such committees. There are so many such very valuable reports with this Government. But they do not hasten to implement them. They put them in cold storage.

MR. SPEAKER : He may put a supplementary ; this is not a debate.

SHRI A. SREEDHARAN : But here they show great haste in implementing this report. The Hon. Minister has stated that according to the report only 19 people will be retrenched if the recommendation are accepted. Here is another recommendation. The Hon. Minister claimed to have read the report thoroughly.

DR. V. K. R. V. RAO : Not thoroughly.

SHRI A. SREEDHARAN : The recommendation is :

"The present research fellowships should be abolished and the School should institute in their place a few high-grade fellowships meant exclusively for university teachers".

This report is a highly vitiated report. Instead of implementing it, broadly will Government reconsider even the question of taking those recommendations which they have considered and have a re-thinking? Secondly, as a result of the implementation of the report, will Government abolish any research fellowships? What is Government's attitude on this question?

DR. V. K. R. V. RAO : I am a little surprised that the Hon. Member wanted the Minister to have come with a final decision on this question. I think the whole idea was that we should come to a final decision after we had received the memorandum of the ISIS and discussed it. I have already said that the decision taken so far stands suspended and the whole matter will be reviewed after we get the memorandum of the School. Then it will be my job—I am afraid, my function—to come to some decision on this matter. After that, it is naturally open to the House to censure or approve of what I have done.

In view of the remarks that have been made, which I very much regret, about the arbitrary and other nature and so on—it was all right, Shri K.L. Gupta saying it, but now Shri Sreedharan has also added his powerful voice to it—I propose to have this report circulated to MPs so that they can come to their own judgment as to whether it is an arbitrary report, whether it has been written from the point of view of some personal motivation and so on. I think this is

a very important matter we should consider; if we want to get distinguished people to serve on committees, they should not be lightly charged in this House with arbitrariness and so on... only. (*Interruptions*)

SHRI RANGA : He should be prepared to circulate the memorandum of the School also.

DR. V. K. R. V. RAO : I will do that.

MR. SPEAKER : A few supplementaries were to be asked; now it has become a debate.

DR. V. K. R. V. RAO : As for the question concerning research fellows and so on, everything is going to be reviewed. As I said, action taken so far is suspended and no retrenchment will be made. The whole matter will be reviewed.

श्री विभूति मिश्र : जब इस संस्था को खोला गया, तो सरकार को यह अधिकार था, और उस का यह कर्तव्य भी था, कि वह पूरी तरह सोच-विचार कर इस संस्था को खोले। इस संस्था को खोलने के बाद इन लोगों की बहाली की गई। आज तक किसी भी एजूकेशन मिनिस्टर ने जा कर इस संस्था को क्यों नहीं देखा? जब इस में कुछ गड़बड़ियां हुई, तो इस सम्बन्ध में चन्द्रा कमेटी की बहाली की गई। उस कमेटी ने अपनी रिपोर्ट में कहा कि 54 आदमियों को हटाया जाये। लेकिन अब माननीय मंत्री के बक्तव्य से पता चलता है कि 19 आदमियों को हटाया जायेगा। समझ में नहीं आता कि सरकार उन लोगों को पीठ पर मारने के बजाये पेट पर क्यों मारती है। जो लोग पांच सात साल काम कर चुके हैं, उन्हें अचानक रिट्रेंच किया जा रहा है। सरकार का धर्म है कि जो लोग रिट्रेंच किये जायें, उन्हें किसी अन्य काम पर लगाया जाये वह उन्हें पेट पर मारने के बजाये पीठ पर मारे। मंत्री महोदय प्लानिंग कमीशन में रह चुके हैं। मैं उन से यह जानना चाहता हूँ कि कि जो लोग रिट्रेंच होंगे, उन्हें कहां काम पर लगाया जायेगा।

DR. V. K. R. V. RAO : The Hon. Member has suggested that there were all sorts of bad things happening in the School, and therefore this committee was appointed. I think, with your permission I have the right to tell the House that this committee was not appointed because there was something wrong with this School. The School has to get the maintenance grant from the Government of India after 1966-67, before which it used to be paid by the University Grants Commission and therefore we had to decide what should be the maintenance grant, and for that purpose the Government of India appointed a committee to go into the maintenance grant, because in the meanwhile the School sent an application asking for a larger maintenance grant than it had been receiving. Therefore, there is no question of any special complaint about the School and so on.

Regarding the question what will happen to the people who will be eventually retrenched, it is not a question on which I am in a position to give any answer at the moment.

श्री मधु लिमये : अध्यक्ष महोदय, मंत्री महोदय ने कहा है कि पार्लियामेंट के सदस्यों के द्वारा मेमोरेंडम देने से पहले ही उन्होंने इस बारे में कार्यवाही की है। सब से पहले मैं उन से यह निवेदन करना चाहता हूँ कि वह अपनी इतनी बढ़ाई न करें। मंत्री महोदय से पहले डा० त्रिगुण सेन शिक्षा मंत्री थे। वह सदन में बैठे हुए हैं। हम ने मध्यावधि चुनावों के तुरन्त बाद पत्र लिख कर इस ओर उन का ध्यान खींचा था। अब यह नये मंत्री आये हैं, तो यह हमारी जिम्मेदारी नहीं है। कुछ दिनों पहले मेरे मित्र, श्री बलराज मधोक, ने डा० राव से यह सवाल किया कि क्या इस स्कूल के बारे में अन्तिम निर्णय लेने से पहले वह पार्लियामेंट के सदस्यों की राय लेंगे। मुझे अचरज है कि उन्होंने कहा कि पार्लियामेंट के सदस्यों का इस से कोई सम्बन्ध नहीं है। आज यह स्वयं वह कह रहे हैं कि अन्य संस्थाओं और विश्वविद्यालयों को नियंत्रित करने के

लिए यूनिवर्सिटी ग्रांट्स कमीशन है, लेकिन इस स्कूल के लिए सीधे हम अनुदान देते हैं। मैं पार्लियामेंट के किसी सदस्य विशेष की बात नहीं कर रहा हूँ, लेकिन पार्लियामेंट के सदस्यों और पार्लियामेंट की कमेटियों को इस बारे में पूछना जरूरी है। जहां तक चन्द्रा रेड्डी कमेटी की रपट का सवाल है, मैं यह नहीं कहता कि यह पूरी रिपोर्ट खराब है या स्वेच्छाचारिता पर आधारित है। इस में कुछ बहुत अच्छे सुभाव हैं। इस इंडियन स्कूल आफ इंटरनेशनल स्टडीज में चार वर्ग हैं : प्रोफेसर, रिसर्च एसिस्टेंट, एडमिनिस्ट्रेटिव स्टाफ और फ्लोज। मैं मानता हूँ कि फ्लोशिप को खत्म न किया जाये, बल्कि जिन्होंने अपना डाक्टरेट पूरा किया है, उन को उस में मौका दिया जाये। रेड्डी कमेटी की इस सिफारिश से मैं सहमत हूँ। जहां तक रिसर्च एसिस्टेंट्स और प्रोफेसरों का सवाल है, मैं मंत्री महोदय से विनम्रतापूर्वक निवेदन करूंगा कि वह उन से काम लें, उन से पूछें कि वे क्या शोध का काम करते हैं लेकिन उन की छंटनी करना मुनासिब नहीं है। जब कामराज योजना में आप लोगों की छंटनी हुई..... आप लोग तो पांच साल के लिए हैं, लेकिन आप लोग कितना रोये घोये आप..... (श्वबधान).....अध्यक्ष महोदय, इन की छंटना होती है तो यह रोते हैं और जो पांच पांच दस दस साल से वहां काम कर रहे थे उन की छंटनी होगी तो वह क्या करेंगे ? ... (श्वबधान).....तो मेरा सवाल यह है कि क्या इन पहलू की ओर यह ध्यान देंगे ? मैं पुछता हूँ कि पार्लियामेंट के सदस्यों को उस के बारे में कन्सल्ट किया जाय और उन की छंटनी न की जाय।

DR. V. K. R. V. RAO : I must confess that I was not able to follow completely the question by the Hon. Member.

MR. SPEAKER : Nor could I.

DR. V.K.R.V. RAO : To the extent I followed, I shall answer. I am

sorry I had to mention about the memorandum signed by 125 Members of Parliament- (*Interruptions*). I did so only because I was a little distressed that in should have found wide publicity in all the newspapers even before coming to me. (*Interruptions*) When 125 Members of Parliament submit a memorandum to the Minister, in my innocence I took it that the memorandum would first reach the Minister before its contents are given out in the newspapers but unfortunately things happened differently. One gentleman was desperately ringing me up and trying to get me a copy; this morning also another gentleman rang me up saying that he wanted to submit a memorandum and I told him that it could be done after the question hour was over.

श्री मधु लिमये : 20 दिन पहले हम ने त्रिगुण सेन को पत्र लिखा तो अखबारों में नहीं आयेगा तो क्या होगा ?

श्री रवि राय : यह पुरानी फाइल को क्यों नहीं पढ़ते हैं ?

DR. V. K. R. V. RAO : Regarding the question whether Parliament will be consulted before on actual decision is taken by Government on the Chandra Reddy-Committee's report, I am sorry I cannot assure the House. But the Education Ministry will certainly place the decision before Parliament.

श्री मधु लिमये : फैसला करने के बाद क्या फायदा है ?

DR. V. K. R. V. RAO : I am sorry I have to take the decision.

श्री मधु लिमये : मैं कहाँ कह रहा हूँ कि आप न लें। आप की जिम्मेदारी हम नहीं छीन रहे हैं नहीं आपके अधिकार ! हम कह रहे हैं कि निर्णय से पहले हमें कंसल्ट करिए ।

SHRI RANGA : Is it right for our House to go on demanding separate discussions in regard to autonomous bodies for which we give some small grants?...(*Interruptions*).

श्री मधु लिमये : अनुदान देते हैं रंगा साहब, हम को कंसल्ट करना चाहिए ।

SHRI K. NARAYANA RAO : I do not want to refer to the report as being arbitrary, etc. but it has certainly gone beyond the purview of the terms of reference. The terms are vague but they were made worse by the Committee. They say that too much money is required to maintain the sanctioned posts. Certain posts had been sanctioned by the Government in consultation with the UGC.

MR. SPEAKER : Are you giving information to the Minister? No one is asking a question; everybody is educating him.

SHRI K. NARAYANA RAO : There is a subtle distinction. Those posts need not be revived after the tenure of the present incumbents comes to an end.....(*Interruptions*.)

MR. SPEAKER : What is the question?

SHRI K. NARAYANA RAO : In view of what I had said about the terms of reference, will the entire report be shelved for the time being and a further committee be appointed to go into the whole question?

DR. V. K. R. V. RAO : No.

SHRI HEM BARUA : A lot of dust and dirt has accumulated in the portals of the School of International Studies and no honest man can say "No" to this. Whatever that might be, is it not a fact that it is because the Estimates Committee of Parliament recommended that the present status of the School which is deemed as a university -- it has university status—should be discontinued and this School should be made a part either of the Delhi University or the proposed Jawaharlal Nehru University and, if so, is it not a fact that the Reddy Committee has by-passed this and also, the school authorities are now busy in amending the constitution to that this particular recommendation of the Estimates Committee of Parliament can be by-passed?

DR. V. K. R. V. RAO : I must confess that I am not familiar with all the

comments of the Estimates Committee on the School of International Studies and I shall read them up and find out what can be done regarding this matter.

MR. SPEAKER: Now, Shri Jyotirmoy Basu.

WRITTEN ANSWERS TO QUESTIONS

Capital Structure of Public Sector Undertakings

241. SHRI CHENGALRAYA NAIDU :
SHRI R. K. AMIN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that a proposal to reconstruct the capital structure of major Public Sector Undertakings is under the consideration of Government;

(b) if so, when a final decision in this regard is likely to be taken;

(c) whether it is also a fact that the Skatchkov delegation has pointed out that the capital structure of the Russian-aided projects needs adjustment; and

(d) whether it is also a fact that there will be heavy underutilization of the capacity in these plants if immediate arrangements are not made in regard to future orders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) and (b). The question of rationalisation of capital structure of certain Public Enterprises is now under examination by Government.

(c) No Sir.

(d) It is a fact that on Present estimates, there will be under-utilisation of capacity in these plants for sometime to come.

Book entitled "The Mystery of Birla House"

*246. SHRI KAMESHWAR SINGH :
Will the Minister of FINANCE be pleased to state.

(a) whether Government's attention has been drawn toward's the book entitled "The Mystery of Birla House" by Deb Jyoti Burman, Madhyamgram, Calcutta ;

(b) if so, whether Government have probed into the genuineness of the contents of the book; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) Yes, Sir,

(b) Yes, Sir.

(c) Does not arise.

Profit or Loss Incurred by Public Undertakings

*247. SHRI SAMAR GUHA :
SHRI S. S. KOTHARI :
SHRI SITARAM KESHRI :

Will the Minister of FINANCE be pleased to state.

(a) the profit or loss incurred by the Public Sector Undertakings in each case during the year 1967-68;

(b) the causes that led to loss in some of these undertakings; and

(c) the steps taken by Government to improve the condition of the losing concerns so that they can be turned into profit-making undertakings?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : (a) At the end of March, 1968, there were 67 Public Enterprises excluding those under construction and Life Insurance Corporation of India. A statement indicating the figures of net profit/loss after depreciation, interest and tax during 1967-68 in respect of these 67 undertakings is laid on the Table of the House. [Placed in Library. See No. LT—181/1969]. In the case of Life Insurance Corporation, the surplus as determined by the latest valuation covering the period of two years from 1st April, 1965 to 31st March, 1967 amounted to Rs. 72.28 crores out of which Rs. 68.67 crores was allotted to policy holders and Rs. 3.61 crores to the Government of India.

(b) and (c) : Attention of the Hon'ble Members is invited to the pamphlet "Public Sector Enterprises—A Memorandum", circulated along with the budget documents on 28-2-1969.